

[Mr. Speaker].

the appointment of a Parliamentary Committee to investigate the specific matter and to report to the House by the specified date.

However, if in the course of preliminary investigation it is found that the person making the allegations has supplied incorrect facts or tried to bring discredit to the name of the Member wilfully or through carelessness he shall be deemed to be guilty of a breach of privilege of the House."

I will, therefore, suggest to the Members or anyone who wishes to make any charges against any Minister to follow the above procedure.

Shrimati Lakshmikanthamma (Khammam): Sir, on a point of order.

Mr. Speaker: There cannot be any point of order on my ruling.

Shrimati Lakshmikanthamma: It is not on this.

Mr. Speaker: You cannot have a discussion on this.

श्री मधु लिवडे (मुंगेर) : अध्यक्ष महोदय, आपने जो प्रक्रिया बतलाई है वह ठीक है, लेकिन उसमें दो सवाल उठते हैं। एक तो यह संविधान के मातहत नई लोक सभा के गठन के पहले की बात है और इस लोक सभा को नई प्रक्रिया बनाने का अधिकार है, दूसरी बात यह कि अभी जो विलेवाधिकार प्रस्ताव या नया प्रस्ताव है उनके बारे में कार्यवाही क्या होगी। यह आप बतला दीजिये।

Shrimati Lakshmikanthamma: They have asked for a committee about it. I want to know the legal and technical aspect of it.

Shri Hem Barua (Mangaldai): May I draw your attention to another precedent set up in this House?

Mr. Speaker: You can bring it to my notice but not now. I will be very happy for any light to be thrown on it and to learn from you, but I am not prepared for a discussion in the House.

Shri Hem Barua: There were two proposals. One was made by Shri Nath Pai. You promised to consider both of them but you have given your ruling only on one of them and have not said anything about Shri Nath Pai's suggestion.

Mr. Speaker: There was only one proposition before me.

Shrimati Lakshmikanthamma: I wanted to know about the legal aspect of any Minister or any Member being... (Interruption).

Mr. Speaker: After careful examination I have explained the whole procedure now.

12.48 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SECOND REPORT

Shri Khadilkar (Khed): Sir, I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions.

STATEMENT BY MEMBER UNDER DIRECTION 115 RE. FOOD SUPPLY TO BIHAR AND MINISTER'S REPLY THERE TO

श्री शि० चं० झा (मधुबनी) : अध्यक्ष महोदय, आदेश सं० 115 के मातहत, जो कि कृषि आक प्रोसीजर ऐंड कॉन्ट्रोल आक विजनेस इन दि लोक सभा नामक पुस्तिका में है, इस सदन में आज मंत्री काय रोक प्रस्ताव पर जो आंकड़े बिहार के दे रहे के उनके सम्बन्ध में कहना चाहता हूँ कि अब मैं उन आंकड़ों की तुलना बिहार सरकार की रफ्त में बिने हुए आंकड़ों के करता हूँ कि बिहार